

CWP-PIL-200-2024 (O&M)

Court on its own motion
Vs
State of Punjab and others

Present:- Mr. J.S. Gill, Addl. Advocate General, Punjab.
Mr. Satya Pal Jain, Addl. Solicitor General of India,
with Mr. Dheeraj Jain, Senior Panel Counsel (UOI),
(through video conferencing).
Mr. Amit Jhanji, Senior Standing Counsel, UT Chandigarh,
with Mr. J.S. Chandail, Addl. Standing Counsel,
for Union Territory, Chandigarh.
Mr. Pawan Girdhar, Addl. Advocate General, Haryana,
with Mr. Raj Kumar, Deputy Superintendent, CID,
Security Branch, Sector 6, Panchkula.
Mr. R.S. Cheema, Senior Advocate
(through video conferencing),
Mr. Vinod Ghai, Senior Advocate,
with Mr. Arnav Ghai, Advocate,
Mr. A.S. Cheema, Advocate,
Mr. Satish Sharma, Advocate,
Mr. Sandeep Kang, Advocate,
for Punjab & Haryana High Court Bar Association, Chandigarh.
Mr. R.S. Rai, Senior Advocate,
with Mr. Anurag Arora, Advocate,
Punjab & Haryana High Court Bar Association, Chandigarh.

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1. The reports as regards threat perception have been submitted by the State of Haryana as well as the Union Territory, Chandigarh which are perused.

2. Status report as regards the progress in the investigation has been filed by Ms. Manisha Chaudhary, IPS, AIR/Administration, Haryana, Panchkula which is also perused.

3. In regard to the investigation aspect, we are told that the same is under progress and we expect the same to be concluded expeditiously. A perusal of the report regarding status of investigation in three offences in question reveals that the investigation appears to be perfunctory in nature since the Investigating Officer, despite expiry of a number of days, has not been able

to trace out the projectile of the bullet from the scene of crime, despite the post-mortem report indicating that there was not only an entry fire-arm wound but also an exit wound. Ms. Manisha Chaudhary, IPS, AIR/Administration, Haryana, Panchkula, the Investigating Officer, is directed to conduct and conclude investigation expeditiously without nursing any grievance for or against any stakeholder.

4. In so far as the security arrangements in regard to the learned Judge is concerned, the same have been beefed up. The report in regard to the security arrangements has been perused. We are of the considered view that ends of justice would be satisfied if paramilitary force, i.e. CRPF, is deputed for the purpose of personal security of the learned Judge. As such, it is directed that three/four CRPF personnel of appropriate ranks be deputed 24 x 7, for personal security of the learned Judge, of course, which however shall remain subject to the convenience of the learned Judge.

5. The Investigating Officer in regard to the three FIRs is directed to conduct and conclude the investigation as expeditiously as possible and submit fortnightly progress report.

6. The threat perception report be also submitted on a fortnightly basis.

7. List on 04.11.2024.

**(SHEEL NAGU)
CHIEF JUSTICE**

**(ANIL KSHETARPAL)
JUDGE**

15.10.2024
Amodh Sharma